

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

110
C.P.No.130/2014

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th December 2017, 10.30 A.M

Name of the Company	Bakul Keshav Lal Chandaria-Vs-CESC Limited.		
Under Section	59		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS Deepak Kumar Khaitan, F.C.S. Petitioner
Practising Company Secretary

2. SHAWNAK MITRA Advocate
3. TARUN AICH Advocate

Respondent
No 2

[Signature]
13/12/2017

[Signature]
13.12.2017

ORDER

Ld. Counsel for the petitioner and the respondent are present

I.A. No. 74/2016 has been filed by Shri Sudhir Kumar Mulji Shah for impleadment. Ld. Counsel for the applicant has stated that in the light of the order dated 06/10/2016 of this Tribunal, he wants to withdraw this I.A.

Prayer is allowed. I.A. No. 74/2016 is dismissed as withdrawn.

Pleadings are complete. Both the parties are directed to file written submissions within 3 weeks with a copy in advance to the opposite parties.

List it on 14/02/2018 for hearing.

[Signature]
(Jinan K.R.)
Member (J)

[Signature]
(V.P.Singh)
Member (J)